CENTRAL ADMINISTRATIVE TRIBUNAL: ~~BENCH~~ MUMBAI
BENCH, CIRCUIT AT NAGPUR

O.A.NO. 489 OF 1995

FRIDAY, THIS THE 25TH DAY OF JUNE, 1999

Shri Justice S.Venkataraman, Vice-Chairman
Shri S.K.Ghosal, Member (A).

1. Ayudh Nirmani Mazdoor Sangh,
Ordnance Factory, Ambajhari,
Nagpur-21, represented by its
General Secretary Shri H.R.
Khangar on behalf of and re-
presenting the Machinists Skilled/
Highly Skilled Grades working in
the Ordnance Factory Ambajhari as
per particulars listed at
Annexure-A1 and having its regis-
tered address C/o D.S.Dahake, Qtr.
No.7/46/1 Type-II, Ambajhari Defence
Project, Nagpur-21.

2. Ishwarlal Baburaoji Deshmukh
FS/149/1826 about 51 years,
Ruze Section and

3. Ramesh Narayan Tarkar, SM/
860/5407, Aged about 46 years,
Shell Machine Section, both
Machinist Highly Skilled Grade-I
& Working in Ordnance Factory,
Ambajhari, Nagpur-21 and resident
of Nagpur and 31 others (not
specified)

.. Applicants.

(By Advocate Mr. K.K.Pathak)

v.

1. The Union of India,
through the Secretary to the
Government of India, Min.of
Def.Production, New Delhi-110 011.

2. The Chairman Ordnance Factory,
Board and Director General,
Ordnance Factories, 10-A
Auckland Road, Calcutta-700 001.

3. The General Manager,
Ordnance Factory Ambajhari,
Ambajhari Defence Project,
Nagpur-440 021. .. Respondents.

(By Standing Counsel Sri R.G.Agarwal).

ORDER

Justice S.Venkataraman, Vice-Chairman:-

The learned counsel for the applicants submits that as the Calcutta Bench decision on the basis of which the applicants herein have put forth their claim has been reviewed and set aside and that, as again the matter is pending before the Supreme Court, ~~and that~~ giving liberty to the applicants to re-agitate their claim in case the Supreme Court ultimately decided the matter, by granting benefits to grinders, this application can be disposed of giving the applicants that liberty, this application is disposed of as submitted by the learned counsel for the applicants.

(S.K.GHOSAL)
MEMBER (A)

(S.VENKATARAMAN)
VICE-CHAIRMAN.

np/